

INDIA SHELTER FINANCE CORPORATION LTD.
 Branch Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
 Branch Office: WZ-112, Second Floor, Meenakshi Garden, Tilak Nagar, Near Subhash Nagar Metro Station, New Delhi-110018.

CORRIGENDUM
 This is in reference to the Sale notice for sale of immovable properties published Under Section (Rule 8(6)) of SARFAESI Act, Published in this news paper on 28.02.2024. Loan Account No. LA1111CLLNS00005035873 / AP-10071219 [S. MR. / MRS. Devendra 2, MR. / MRS. Shailesh Kumar 3, MR./MRS. Sanjeev Kumar] Borrower(s) Description Of The Immovable Property:

INADVERTENTLY WRITTEN AS	SHOULD BE READ AS
DESCRIPTION OF THE IMMOVABLE PROPERTY:	DESCRIPTION OF THE IMMOVABLE PROPERTY:
All Piece And Parcel Of All That Piece And Parcel Of Property Bearing Property Bearing No RZ-7H/3 818 New No 818B Still Upper Ground Floor/Sec Rhs And Third Floor Plot No 41 Or 42 Khasra No 10 Or 11 Village Sagarpur West Sagarpur Behind Gali No 5 New Delhi-110046	All Piece And Parcel Of All That Piece And Parcel Of Property Bearing Property Bearing No RZ-7H/3 818 New No 818B Still Upper Ground Floor Plot No 41 Or 42 Khasra No 10 Or 11 Village Sagarpur West Sagarpur Behind Gali No 5 New Delhi-110046 Delhi 110046
Delhi 110046, BOUNDARY- East: Plot No. 40, West: Gali B Ft Wide North: Gali 10 Ft Wide, South: Other Property/Part Of This Property	No 5 New Delhi-110046 Delhi 110046

The change should be read as part and parcel of the earlier publication.
DATE: 15-MARCH-2024 For India Shelter Finance Corporation Ltd
PLACE: DELHI/NCR Authorised officer Mr. Sudhir Tomar Mob- +91 98184 60101

NORTHERN RAILWAY
Corrigendum
 Ref.: i) Tender Notice No. 96/2023-2024
 Dated : 23.02.2024 at 01 Tender No. 15245055 due on 23.04.2024 O1. In reference to above tender new document has been attached. O2. In reference to above tender eligibility criteria has been revised. All other terms & conditions remain unchanged. The Corrigendum has been published on website www.irps.gov.in 818/2024
Serving Customers With A Smile

AXIS BANK Retail Asset Centre: Axis Bank Ltd. Gigaplex, NFC-1, 3rd Floor MIDC, Airoli Knowledge Park Mugdhan Road Airoli Navi Mumbai-400708 Also at: Axis Bank Ltd., Axis House, Tower T-2, 2nd Floor, I-14, Sector-128, Noida Expressway, Jaypee Greens Vishnupur, Noida (U.P.)-201301 Corporate Office: Axis House, Block-8, Bombay Deying Mills Compound, Pandurang Bazar Marg, Worli, Mumbai-400025 Registered Office: Trishul, 3rd floor, opposite Samarthaeshw Temple, Law garden, Ellisbridge, Ahmedabad-380006

POSSESSION NOTICE UNDER SARFAESI ACT 2002
 Whereas the undersigned being the Authorized Officer of Axis Bank Ltd. under the Securitisation, Reconstruction and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued demand notice upon the Borrower(s) Co-Borrower(s) Guarantor(s) Mortgagor(s) mentioned below, to repay the amount mentioned in the notice within 60 days from the date of the said notice. The Borrower(s) Co-Borrower(s) Guarantor(s) Mortgagor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) Co-Borrower(s) Guarantor(s) Mortgagor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower(s) Co-Borrower(s) Guarantor(s) Mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank Ltd. The Borrower(s) Co-Borrower(s) Guarantor(s) Mortgagor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name Of Borrower/Co-borrower: 1. Mr. Vineet Prakash S/O. Anup Prakash R/O. Flat No-117, Veer Awas Yojna Kargil Apartments, Sector-18, Pkt-A, Dwarka, New Delhi-110075 Also At- Mr. Vineet Prakash S/O. Anup Prakash R/O. H. No-762, Sector-12, Indira Nagar, Lucknow, Uttar Pradesh-226016. Also At- Mr. Vineet Prakash S/O. Anup Prakash Pre Sales Consultations At Orange Business Services 77a, Sector-18, IFFCO Raod Gurgaon, Haryana-122015.
 2. Mrs. Shalini Prakash W/o. Veetn Prakash, R/O. Flat No-117, Veer Awas Yojna Kargil Apartments, Sector-18, Pkt-A, Dwarka, New Delhi-110075 Also At- Mrs. Shalini Prakash W/o. Veetn Prakash R/O. H. No-762, Sector-12, Indira Nagar, Lucknow, Uttar Pradesh-226016

Description of Property: Dwelling Unit Bearing No. 1705 Tower- 'CV-S', on 17th Floor, Having Super Area 930 Sq. Feet (i.e. 86.40 Sq. Meters) with sanitary, Electrical, and other fittings, in the Group Housing Scheme "CAPETOWN" at Group Housing Plot No. GH-01/A, Sector-74, Noida, District Gautam Budh Nagar, U.P.

Date of Demand Notice	Date of Possession	Outstanding Amount
19-03-2023	11-Mar-2024	Rs. 49,78,644/- (Rupees Forty Nine Lakh Seventy Eight Thousand Six Hundred Forty Four Only)

The above-mentioned Borrower(s) Co-Borrower(s) Guarantor(s) Mortgagor(s) are hereby given a 30 days' Notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules, 2002.
Date: 15-Mar-2024, Place: Noida Authorized Officer, Axis Bank Ltd.

ART HOUSING FINANCE (INDIA) LIMITED
 (Formerly known as ART Affordable Housing Finance (India) Limited)
 Regd. Office: 101, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
 Branch Office: 40, Vijay Vihar Phase 4, Gurgaon, Haryana 122015

APPENDIX-IV (See rule 8(1))
POSSESSION NOTICE
 (For Immovable Property)
 Whereas, the undersigned being the Authorized Officer of ART HOUSING FINANCE (INDIA) LIMITED (CIN No. U65999DL2013PLC255432) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 06.01.2024 for Loan Accounts No. LNRKH06918-19006389 calling upon the borrower(s) MR. ROHAN S/O SH. RAJENDER SAINI & MRS. REKHA & MR. RAJNEED SAINI & MR. KRISHAN to repay the amount mentioned in the notice being Rs. 15,37,666/- (Rupees Fifteen Lakh Thirty-Seven Thousand Six Hundred Sixty-Six Only) as on 06.01.2024 and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 12.03.2024.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the ART Housing Finance (India) Limited for an amount of Rs. 15,37,666/- (Rupees Fifteen Lakh Thirty-Seven Thousand Six Hundred Sixty-Six Only) as on 06.01.2024 and interest thereon.

The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY			
PROPERTY BEING PLOT No. 30A AND 30B, MOUJLA ROHTAK, NEAR INDIRA COLONY, ROHTAK, HARYANA, (MEASURING 200 SQ.YDS) WHICH IS BOUNDED AS UNDER			
EAST : AS PER TITLE DEEDS	WEST : AS PER TITLE DEEDS		
NORTH : AS PER TITLE DEEDS	SOUTH : AS PER TITLE DEEDS		
DATE : 12.03.2024	AUTHORISED OFFICER		
PLACE : ROHTAK HARYANA	ART HOUSING FINANCE (INDIA) LIMITED		

KARVY FINANCE
 Corporate Office: M/s. Karvy Financial Services Limited, 301, 3rd Floor, Gajals house, 167 CST Road, Kolivery Area Village, Kalina, Santacruz (E), Mumbai - 400098. Email :- anil.dubey@karvy.com; Contact No.: 9891872258

PUBLIC NOTICE FOR SALE UNDER PRIVATE TREATY
SALE NOTICE FOR SALE OF IMMOVABLE ASSETS BY WAY OF PRIVATE TREATY UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 READ WITH PROVISIONS TO RULES 8 & 9 UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
 In exercise of powers conferred under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of the secured assets of the borrower(s)/ mortgagors mentioned hereunder, the public and all concerned including the concerned borrowers/mortgagors, their legal heirs/representatives, as the case may be are hereby informed that offers are invited by the Karvy Financial Services Ltd for purchase of the properties listed below.

Whereas the authorized officer of the Karvy Financial Services Ltd has decided to sell the property described herein below on "AS IS WHERE IS BASIS" AND "AS IS WHAT IT IS BASIS" AND "WHATEVER THERE IS BASIS" BY WAY OF PRIVATE TREATY under rules 8 & 9 of the said Act.

Loan Code No. Name of the Borrower/ Co-Borrower (s)	Auction Date	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP)	Earnest Money Deposit (EMD) (10% of RP)	Total Loan Outstanding
1. Loan Code No. 421053 Borrower & Co-Borrowers 1.Neeraj 2.Veena Rani 3.Sachin 4.Desh Bandhu	2nd April 2024 or any date thereafter	16th Sept 2024 Rs. 96,65,779/-	All That Piece And Parcel of the Property Bearing House No. WZ 723, Built of Land Measuring 94 Sq. Yrds, First Floor, Out of Khasra No. 369, situated in the area of Village Saleempur Mazra, Madipur, Old-287, Rishi Nagar, Sakur Basti, New Delhi-110034	Rs. 3220000/- (Rupees Thirty Two Lakhs Twenty Thousand Only)	1st April 2024 & Rs. 3220000/- (Rupees Three Lakhs Twenty Two Thousand Only)	Rs. 16143358/- (Rupees One Crore Sixty One Lakhs Forty Three Thousand Three Hundred and Fifty Eight Only) as on 6th March 2024

IMPORTANT TERMS & CONDITIONS:

- The prospective purchaser should be present in person for the sale and participate personally and give a declaration in writing to the effect that he has understood all the terms and conditions of the sale under SARFAESI Act.
- For document verifications, prospective purchaser may visit: M/s. Karvy Financial Services Limited, having office 1/15, 3rd Floor, Office No.3, Near Punjab National Bank, Tilak Nagar, New Delhi 110018.
- The Property/ies is sold on "AS-IS-WHERE-IS" AND "AS-IS-WHAT-IS" AND "WHATEVER THERE IS BASIS" BY WAY OF PRIVATE TREATY.
- The prospective purchaser shall have to pay/ deposit twenty five per cent (25%) (inclusive of EMD paid) of the sale amount immediately on the same day or not later than next working day on completion of sale and the balance amount of seventy five per cent (75%) within 15 days from the date of confirmation of Sale, failing which the initial deposit of 25% shall be forfeited and at any cost it shall not be refunded.
- The Sale Certificate will be issued by the Authorized Officer in favor of the successful purchaser only after receipt of the entire Sale consideration within the time limit stipulated herein.
- The Successful purchaser shall bear the charges/fees payable for conveyance, such as stamp duty, Registration Fee etc., as applicable under law.
- The Successful purchaser shall pay the statutory dues (lawful house tax, Electricity Charges, and other Dues), TDS, GST if any, due to Government, Government undertaking and Local bodies.
- The Authorized Officer has absolute right to accept or reject offer tendered by prospective purchaser or adjourn/postpone/cancel the sale without assigning any reason therefor and also modify any terms and conditions of the sale without assigning any reason therefor and also to modify any terms and conditions of the sale without any prior notice.

Sd/-
Authorized Officer
KARVY FINANCIAL SERVICES LIMITED

Place: Delhi
Date : 14 th March 2024

E AUCTION SALE NOTICE UNDER IBC, 2016. EIGHT SALE NOTICE UNDER IBC, 2016 OF

M/s RGF Infra-Build Private Limited (In Liquidation). CIN: U70101DL2005PTG135652
 Regd. Off G-02, Ground Floor, Plot No. S9 LSC B-Block R0 City Centre, Lawrence Road, Delhi-110035.
 Liquidator's Office: 1670/128, Shanti Nagar, Tri-Nagar, Delhi - 110035

Sale of assets of M/s RGF Infra-Build Private Limited (In Liquidation) on stand-alone basis by the liquidator appointed by the Hon'ble National Company Law Tribunal, Court-II, New Delhi. The sale will be done by the undersigned through e-auction platform <https://ncltauction.auctiontender.net>

Description	Date and Time of E-Auction	Reserve Price (INR)	EMD Amount & Documents submission deadline	Bid Incremental value
Office Space and Plant & Machinery at RG City Centre, Lawrence Road, Delhi-110035.	Date : 05.04.2024 Time : 11.30 AM to 01.30 PM (with unlimited extension of 5 minutes each)	Rs. 5,01,27,800/- (Rs. Five Crore one Lacs Twenty-Seven Thousand Eight Hundred only)	Rs. 50,12,780/- (Rs. Fifty Lacs Twelve Thousand Eight Hundred only)	Rs. 1,00,000/- (Rs. One Lacs only)
1 Unit No- 101, measuring super-area of 431.07 Sq mt and covered area is 301.75 Sq mt, Office Tables (Old)- 2 Nos, Ductable Units (Old)- 5 minutes Almirah (Old)- 1 Nos			03.04.2024	

Date of Inspection : Up to 30.03.2024 till 5.00 PM with prior intimation to the Liquidator. EOI Submission last date : 03.04.2024 till 5.00 PM.

Terms & Conditions of the proposed auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale without any kind of warranties and indemnities through approved service provider M/s E-Procurement Technologies Ltd. (<https://ncltauction.auctiontender.net>)
- Bids shall be submitted to Liquidator online in the format prescribed. The bid form along with detailed terms & conditions of complete E-auction process can be downloaded from the website of <https://ncltauction.auctiontender.net>. Contact: Mr. Praveen at +91-922778828, mail: praveen.thevar@auctiontender.net, nclt@auctiontender.net / support@auctiontender.net
- The details of the assets identified to be sold are also provided in the above E-Auction Process Document.
- The Liquidator has absolute right to accept or reject any or all bids or adjourn/ postpone/ cancel the E-Auction or withdraw any property or portion thereof from the E-Auction at any stage without assigning any reason thereof.
- The Sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and Regulations made thereunder.

Rakesh Kumar Jain, Liquidator
 Regn: IBS/ IBS/ IPA-001/ IP-P01297/2018-19/12068
 Email: rgfinbuild@gmail.com

Date : 15.03.2024
 Place : New Delhi

CAN FIN HOMES LTD.
 SCD 34 & 35 1ST FLOOR, ABOVE CANARA BANK, Sector 10A Gurgaon. Ph.: 0124-2370035, 7625079135
 Email: gurgaon@canfinhomes.com
 CIN : L85110KA1987PLC008699

POSSESSION NOTICE [Rule 8(1)] [For Immovable Property]
 The undersigned being the Authorized Officer of Can Fin Homes Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 02-01-2024 calling upon the borrowers Mrs. SAPNA SHARMA W/LATE GANESH SHYAM SHARMA, Mr. NITIN SHARMA (GURRANTOR) S/O MR. BABU LAL SHARMA and all other legal heirs to the amount mentioned in the notice being Rs. 24,66,306/- (Rupees Twenty Four Lakh Sixty Six Thousand Three Hundred Sixty Only) with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 12th Day of March of the year 2024.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CFHL for an amount of Rs. 24,66,306/- (Rupees Twenty Four Lakh Sixty Six Thousand Three Hundred Sixty Only) and interest thereon.

Description of immovable property
 FLAT NO 203 2ND FLOOR HAVING COVERED AREA 540 SQ FT. PLOT NO 55 NEW NO 3213B/1 MEASURING 210SQ YD WITH KHEWATI/KHATA NO 1608-1609-1610/2665 TO 2280 SALAM KHEWAT VISHNU GARDEN RAJENDRA PARK GURUGRAM PIN 122001. And the boundaries are as under.
 BOUNDARIES OF THE PROPERTY AREAS UNDER
 NORTH: FLAT NO 201 AND 202 SOUTH: ULMRAO
 EAST: OTHER OWNER WEST: OTHER OWNER

Sd/-, Authorised Officer,
Can Fin Homes Ltd.

Date: 14.03.2024
 Place: Gurugram

ADITYA BIRLA CAPITAL
 Registered Office: Indian Rayon Compound, Veraval, Gujarat-362 266.
 Corporate Office : 10th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

ADITYA BIRLA FINANCE LIMITED
E-AUCTION SALE NOTICE
15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.
 Whereas the Authorized Officer of Aditya Birla Finance Limited / Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Finance Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis.

DATE & TIME OF E-AUCTION : 02.04.2024, BETWEEN 11:00 A. M. TO 01:00 P. M. LAST DATE OF RECEIPT OF KYC & EARNETS MONEY DEPOSIT (EMD) : 01.04.2024

Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Type of Possession	Reserve Price (in ₹)	Earnest Money Deposit (EMD) (in ₹) / Incremental Value	Demand Notice Date and Total Amount (in ₹)
1.	Mr. Kumar Nirolpat, S/o. Yogendra Singh	PROPERTY NO.1: All that piece & parcel of property bearing Flat No. FF-01, First floor, without roof right, measuring 32 sq. mtrs. Constructed on freehold residential Plot No. 48, which is situated at Khasra No. 143 A, Sai Garden-II, APS Ashiyana Height-II, Shahberi Pargnan, Greater Noida (W), Tehsil : Dadri, Gautam Budh Nagar, Uttar Pradesh-201 308. Bounded as :- North : Others Plot ; South : Flat No. FF-02 ; East : 20 ft. wide road ; West : Flat No. FF-03. (PHYSICAL POSSESSION)	6,61,500/- (Rs. Six Lakh Sixty One Thousand Five Hundred Only).	66,150/- (Rs. Sixty Six Thousand One Hundred Fifty Only) / 10,000/- (Rs. Ten Thousand Only)	21.10.2022 & 84,20,435.26 (Rs. Eighty-Four Lakh Twenty Thousand Four Hundred Thirty-Five And Twenty-Six Paise Only) Due as on 21.10.2022
2.	Family Dental Care	PROPERTY NO.2: All that Piece & Parcel of Property Bearing Flat No. UG-01, upper Ground Floor, Without Roof Right, measuring area 52 sq. mtrs. Constructed on Freehold residential Plot No. 48, Which is situated at Khasra No. 143 A, Sai Garden-II, APS Ashiyana Height-II, Shahberi Pargnan, Greater Noida (W), Tehsil : Dadri, Gautam Budh Nagar, Uttar Pradesh-201 308. Bounded as :- North : Other Plot ; South : Flat No. UG-02 ; East - 20 ft. wide Road ; West : Flat No. UG-03. (PHYSICAL POSSESSION)	6,61,500/- (Rs. Six Lakh Sixty One Thousand Five Hundred Only).	66,150/- (Rs. Sixty Six Thousand One Hundred Fifty Only) / 10,000/- (Rs. Ten Thousand Only)	Four Hundred Thirty-Five And Twenty-Six Paise Only) Due as on 21.10.2022
3.	MS. KUMARI D/o. Mr. Kumar Nirolpat	PROPERTY NO.3: All that Piece and Parcel of Property Bearing Flat No. UG-03, upper Ground Floor, Without Roof Right, measuring area 52 sq. mtrs. Constructed on Freehold residential Plot No. 48, Which is situated at Khasra No. 143 A, Sai Garden-II, APS Ashiyana Height-II, Shahberi Pargnan, Greater Noida (W), Tehsil : Dadri, Gautam Budh Nagar, Uttar Pradesh-201 308. Bounded as :- North : Other Plot ; South : 20 ft. wide Road ; East - Flat No. UG-01 & UG-02 ; West : Others Plot. (PHYSICAL POSSESSION)	10,71,000/- (Rs. Ten Lakh Seventy One Thousand Only).	1,07,100/- (Rs. One Lakh Seven Thousand One Hundred Only) / 10,000/- (Rs. Ten Thousand Only)	Two and One Half Paise Only) Due as on 21.10.2022

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Finance Limited / Secured Creditor's website i.e. <https://personalfinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act.aspx>.

contact Nos: Aditya Birla Finance Limited, Authorized Officer - 1) Mr. Rajesh Patsariya (rajesh.patsariya@adityabirlacapital.com) M. No. 9399747164 You may also visit nearest branch or contact ADITYA BIRLA OFFICIALS 2) Mohit Sharma : mohit.Sharma15@adityabirlacapital.com - M. No. 9873913955 3) Mr. Ved Prakash Mishra (vedprakash.mishra@adityabirlacapital.com) Mob. No. 9004026790

Sd/-
Authorized Officer
ADITYA BIRLA FINANCE LIMITED

Place : Gautam Budh Nagar, U. P.
Date : 15.03.2024

HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Bassant Lok, Vasant Vihar, New Delhi - 110057
 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohf.com
 Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
 Contact Address: Building No. 27, 2nd Floor, Community Centre, Bassant Lok, Vasant Vihar, New Delhi-110057

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
 Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HHFDELH01900002754	SACHIN KHANNA, SUBHASH RANI	22/08/2023, Rs. 23,17,604/- as on date 21/08/2023	12/03/2024 (Physical)
HHFNSPH012200029260	Malli Sharma, Ajay Kumar	17/10/2023, Rs. 18,86,420/- as on date 17/10/2023	11/03/2024 (Symbolic)

Description of Secured Assets/Immovable Properties: Second Floor, Rear Side/ Eastern Portion, Without Roof Right, Built On Plot No B-62, Khasra No. 1310, Area Measuring 83.61 Sq. Mts Situated In Hayat Enclave, Village Loni, Pargana And Tehsil Loni, District Ghaaziabad, Uttar Pradesh - 201102. Plot No. B-62 Bounded By: North: Other's Property, East: Vacant Plot, South: 30 ft wide road, West: Vacant Plot

Sd/-, Authorised Officer,
For Hero Housing Finance Limited

Date : 15-03-2024
 Place : Delhi/NCR

motherson
MOTHERSON TECHNOLOGY SERVICES LIMITED
 (Formerly known as MothersonSumi Inotech & Designs Limited)
 Regd. Office: 2nd Floor, F-7, Block B-1, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi - 110044, Tel No.: +91-120-4365555
 Website: www.mothersontechnology.com, E-mail: info.mts@motherson.com
 CIN: U67120DL1985PLC020695

NOTICE OF EXTRA ORDINARY GENERAL MEETING

Shareholders may note that:

a) Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Company will be held at shorter notice on Tuesday, March 19, 2024 at 11:30 A.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") read with the Rules framed thereunder and in accordance with the General Circular No. 14 & 17/2020 dated April 8, 2020 and April 13, 2020 respectively read with General Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs, Government of India, ("MCA Circulars"), to transact the business as set out in the Notice of EGM.

b) In terms of the applicable Circulars, the notice is being sent only in electronic form to those shareholders whose email address are registered with the Company or with their depository participants. The dispatch of notice of EGM through email has been completed on Wednesday, March 13, 2024. Requirement of sending physical copies of the Notice of the EGM has been dispensed with in terms of the applicable Circulars. Notice of EGM is also available on website of the Company www.mothersontechnology.com.

c) Any person who acquires shares and becomes member of the Company after the dispatch of notice of EGM and holding shares as on the Date of the meeting may attend the meeting through VC/OAVM.

d) For receiving all communication from the Company electronically:

- Members holding shares in physical mode and who have not registered / updated their email address with the Company are requested to register / update the same by writing to the Company with details of folio number and attaching a self-attested copy of PAN card to MCS Share Transfer Agent Limited at admin@mcsregistrar.com.
- Members holding shares in dematerialised mode are requested to register / update their email addresses with the relevant Depository Participants.

e) Members entitled to attend the EGM may Contact Mr. Ashish Bhagat at ashish.bhagat@motherson.com or contact at +91999673047 for obtaining assistance in using the online facility before or during the meeting.

For Motherson Technology Services Limited
 (formerly known as MothersonSumi Inotech & Designs Limited)
 Sd/-
 Surbhi Sehgal
 Company Secretary
 M. No. A54552

Place: Noida
 Date: March 15, 2024

HDFC BANK
 Branch : The Capital Court, Munirka, Outer Ring Road, Olof Palme Marg, New Delhi-110067
 Tel: 011 4596568 CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

HDFC Bank Limited
DEMAND NOTICE

Under Section 13 (2) of the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC) under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to HDFC, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest @ 18% p.a. as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HDFC by the said Borrower (s) respectively.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Sr. No.	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues	Date of Demand Notice	Description of Secured Asset(s) / Immovable Property (ies)
1.	MR OM PRAKASH NARAYAN SINGH, MRS GAYATRI SINGH & MR ABHISHEK KUMAR	Rs. 45,20,304/- as on 31.01.2024*	01.03.2024	FLOOR 8TH, FLAT 804, SARE SPRINGVIEW HEIGHTS: A, VILLAGE SHAHPUR BHAMETA GHAZIABAD, UTTAR PRADESH-201001